[Mr. Deputy-Speaker]

the Member should resume his seat; both of us cannot speak. I am pointing out to you the rules. It is not a healthy thing for anybody in the Chair . . .

SHRI JYOTIRMOY BOSU : You have said that thing.

MR. DEPUTY-SPEAKER : Your motion, your very strong feelings, and the fact that you have drawn my attention in the house would be conveyed to the Speaker. That would be enough. Please do not compel me.

SHRI JYOTIRMOY BOSU : I have given prior notice. It cannot be arbitrarily decided. A very powerful Boeing Lobby is working in the country. The Fifth Five Year Plan of the Indian Airlines has been published but it has not been distributed to Members of Parliament because the Boeing Lobby does not want it to be distributed. There are officials in the Airlines, Civil Aviation Directorate and the Tourism and Civil Aviation Ministry who are connected with the Boeing Lobby and who are withholding that. It is a serious strain on the country's resources How on earth can such a thing be withheld from Parliament? I want a reply from the Minister, because it involves Rs. 175 crores foreign exchange which the Americans want to plunder from this country. It is a very serious matter. I want a statement from the Government in this regard.

MR. DEPUTY-SPEAKER : I treat this as Zero hour. So he has raised it during the Zero hour.

AN HON. MEMBER : Has it been recorded?

MR. DEPUTY-SPEAKER : Of course it has been recorded.

(Interruptions).

MR. DEPUTY-SPEAKER : I think there has been a little misunderstanding. I have not said that it should not be recorded.

I have held that this will not be treated as under 377. But, I have sat down and listened to him.

During the Zero Hour sometimes Members raise certain things without prior notice. I am prepared to treat it like that. Since you are worried about it, I think it would have been much better if you had waited for the Minister's reply—the Minister cannot obiously give a reply because he is not aware of this. I have to treat this as during zero hour. He raised it and since he has done it, it should be on record.

SHRI JYOTIRMOY BOSU : The question is that for the Fifth Five Year Plan, for the first time as we hear, this Government is going to spend Rs. 175 crores in foriegn exchange. Every pie has been paid in foriegn exchange for what we buy from the foreign countries. Now, the American Boeing lobby is working in this country to sabotage the whole thing, so that we may not make our purchases from the world And in that context, they have published their Fifth Five Year Plan, the Indian Airlines Fifth Five Year Plan Report, which is ready for quite some time. Hundreds of copies are lying ready, but they have not been given to Members of Parliament Deliberately these are being withheld till the end of this session because the Boeing lobby's interests will be jeopardised. I want you to be kind enough to tell the Government to make a statement in this regard and assure the House that nothing will be done which goes against the interests of the country.

14.17 hrs.

CODE OF CRIMINAL PROCEDURE BILL—*Contd.*

MR. DEPUTY-SPEAKER : We now take up further discussion of the Bill to consolidate and amend the law relating to Criminal Procedure.

In this connection, I have received a notice under rule 169 from Shri Chavda to move that the debate on this Bill may be adjourned. Shri Chavda has not given any reason in his letter but, he has explained the position to me in my chamber. At the same time, other hon. Members, Shri Piloo Mody—and the other hon. Member whose signature cannot be deciphered either by me or the Table Office—Shri Samar Guha, Shri P. M. Mehta and Shri A. B. Vajpayee, they have also written to the same effect. I think that in their letter they have given some grounds and it will help to have a meaningful discussion if I read that letter out. They have given some points and then I shall allow you to move that motion. I shall read out the letter and then we shall see about that. This is what the hon. Members have written in this letter:

"We are writing this to request you to postpone further discussion on the Code of Criminal Procedure Bill. This is an extensive redraft of the old Code of Criminal Procedure, but no indication is given in the Bill itself of the amendments that are sought to be effected in the old Criminal Procedure Code. Without this, useful discussion is well nigh impossible

"We appreciate that the Government has agreed even at this late stage to supply a list of the amendments before the discussion is resumed today. You will agree, however, that without a proper study of those amendments, no worthwhile comments can be offered. What is even more important, amendments to the Bill cannot be prepared for consideration in a hurry. It seems to us imperative, therefore, that further discussion of the Bill should be postponed to a later date so that we can submit such amendments as we may consider necessary after a thorough study. This is too important a Bill to be rushed through. We trust you will be good enough to accede to our request."

Now, before I call on Shri Chavda to move the motion, the Minister of Parliamentary Affairs has something to say.

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K. RAGHURAMAIAH): I had a discussion with all the leaders who are here and I think that I also had discussed that with my colleague here and I have conveyed to him that it is the desire of the House that clause-by-clause discussion may be postponed to the next session, and my colleague here has agreed. It is also the desire of the Opposition, as I found this morning when we met, to conclude the general discussion today and postpone the clause-by-clause discussion to the next session. There was a general consensus on this. In view of this I hope that this motion need not be moved.

SHRI DINESH JOARDER (Malda): Yesterday I pointed out that the Bill for amending the Indian Penal Code has been referred by the Rajya Sabha to a Joint Select Committee. The Cr.P.C. relates to the execution, implementation and application of the sections of the I.P C. So, unless and until the Bill for amending the I.P C is passed by both the Houses, this Bill for amending the Cr P.C. should not be taken up. Otherwise, so many anomalies and complications will arise. So, I want the entire discussion on this Bill to be postponed.

SHRI H. M PATEL (Dhandhuka): Mere postponement of the clause-by-clause consideration would not be sufficient. For one thing, the time allotted for clause by-clause consideration at the moment is very little. Much more time will be required by members for studying the Bill carefully and tabling amendments. Therefore, I think it is desirable that the general discussion also should be postponed, so that there is a much more fruitful discussion. There is the additional reason pointed out by my friend just now that the I.P.C. is also sought to be extensively amended and that

[Shri H. M. Patel]

Bill is now before a Joint Select Committee. There is no particular reason why the revision of the Cr.P.C. should precede the I.P.C. In fact, it ought to follow.

PROF. MADHU DANDAVATE (Rajapur) : Sir, I am rising on a point of order. This Bill before the House was processed by a Joint Committee of both the Houses The report of the Joint Committee clearly indicates that there is no minute of dissent as far as clauses 10, 11 and 12 are concerned. Already Government has accepted these clauses That Bill as reported by the Joint Committee went to the Rajya Sabha and there, violating the accepted procedure and convention, when the Joint Committee has unanimously accepted certain provisions. Government on its own or at the request of some members, agreed to the deletion of clauses 10, 11 and 12 and they have been dropped Since the Joint Committee consists of members of both Houses, without the consent of this House, the Home Minister had no right to agree in the other House to the deletion of these provisions Therefore, I submit this is a gross violation. Personally I feel that it is also a breach of privilege. I have given notice to the Speaker that I should be permitted to raise this privilege issue.

श्री मधु लिमये (बांका) उपाध्यक्ष महोदय, यह बात जो श्री दडवते जी ने कही है उसके बाद यह बहस आगे नही चल सकती। उन्होंने बहुत अच्छा मुद्दा आपके सामने रखा है—ज्वाइट कमेटी जो दोनो सदनो की कमेटी थी, उसके निर्णय को लोक सभा को विश्वास मे लिये बिना इन्होंने कैसे वापस ले लिया। राज्य सभा के मेम्बरो को आजादी थी, लेकिन सरकार को आजादी नही थी। मिर्धा साहब चाहे इस सदन के सदस्य हो, या उस सदन के सदस्य हो लेकिन वे इस सदन के प्रति उत्तरदायी है इसलिये दडवते जी ने जो मुद्दा रखा है, उस पर पहले सोच समझ कर व्यवस्था दीजिए यह ज्वाइट कमेटी की गरिमा का सवाल है, इस पर पहले निर्णय दीजिए, उसके बाद बहस चलाना हो तो चलाइए।

MR. DEPUTY-SPEAKER : I cannot, obviously, give a ruling.

SHRI K. RAGHURAMAIAH : So far as Criminal Procedure Code *vis-a-vis* the Indian Penal code is concerned, my colleague dealt with it yesterday.

PROF. MADHU DANDAVATE: Sir, I have raised a very important point. If you want to give us your considered opinion, I can understand that. There is nothing which the Minister can say on this. If you want more time to consider this, you can say so. I would like this point to be clarified.

MR. DEPUTY-SPEAKER : As far as the constitutionality or legality of the Bill is concerned, whether it can be taken up or not, it should have been raised at the beginning, before the House gave permission to the Mover to move the Bill for consideration Now it is rather too late. I find from what you say that it is a complicated matter. I cannot give my ruling off-hand. It has to be considered. If the idea is to stop or postpone the discussion, I think it is too late because the House has already given permission for the discussion to take place. As far as the motion to postpone the debate is concerned, that is a different question. The Minister has made certain suggestions and the Members have expressed themselves on it. Now that the Minister is on his legs, I would like to listen to him. If Shri Chavda insists on moving his motion, as I have already given my consent, I cannot go back on that.

PROF. MADHU DADAVATE : There are a number of precedents where in the course of the discussion also such points of orders have been raised. It is not as if such matters can be raised only at the beginning. At any stage of the discussion it can be raised.

SHRI H. M. PATEL : Merely to say that this point of order was not raised at the beginning and so permission was given for this discussion is not enough. Suppose at a particular point of time you notice

that something wrong has been done, then could it not be raised?

MR. DEPUTY-SPEAKER : The difficulty is that I have not been able to discover it. And you cannot expect me to discover it right now. I have to study it. But on that ground alone I cannot postpone the discussion.

SHRI H. M. PATEL : The point is of sufficient importance to postpone the dicussion, because it says that a very important right of this House has been breached. The Joint Committee came to certain conclusions but in the Rajya Sabha the Minister gave up certain things without obtaining the permission of this House. This, I think, was improper and the point raised must be considered and until it is decided it is only right that we postpone the discussion.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA) : Two or three points have been raised. The first point about the Indian Penal Code was raised by Shri Dinesh Joarder. He raised it yesterday also and I submitted that the two things need not be linked together. It will take a long time for the joint Committee which is considering the Indian Panel Code to finalise its Report and, moreover, it is not necessary to withhold consideration of this Bill till that Joint Committee finishes its work. The Chair was pleased to accept that and directed that the House proceed with the consideration of the Bill.

As regards the other point that because the Joint Committee made certain recommendations and the Rajya Sabha disagreed with that and it is contended that a point of privilege has arisen, with respect thereto, I do not think a point of privilege can be raised as a point of order. But I will not go into the technical point. The hon. Member has referred it to you and, if you like, Sir, you can deal with it in whatever way you like.

PROF. MADHU DANDAVATE : It is not that the Rajya Sabha did not accept it. But you as the Government agreed to accept deletion of those clauses.

SHRI RAM NIWAS MIRDHA . The point is, when a Joint Committee makes a Report, is it not open to the House, whichever House it is, to make any amendment thereto?

SHRI MADHU LIMAYE : Not open to the Government.

SHRI RAM NIWAS MIRDHA : Can you make a distinction, it is open to the House and not open to the Government.... (*Interruptions*). The basic point is, if we accept the hon. Member's contention, whatever the Joint Committee says will not be varied in any case by the House Anyhow, that is not the point to be discussed now.

As regards the point to adjourn the discussion on the Bill, as was decided earlier, we might finish the consideration stage now and postpone the clause-by-clause consideration to the next session. I agree the time is too short In any case, we are postponing the Bill to the next session. Personally, I am not averse to the consideration stage being also taken to the next session. So, the general discussion on the Bill may continue upto 4 O'clock and then it may be taken to the next session.

PROF MADHU DANDAVATE : As regards the particular procedural point I have raised, you may take time but some ruling has to be given for further guidance It is a very important procedural point.

MR. DEPUTY-SPEAKER : I do not want to precipitate matters by giving a hurried ruling on this matter. Of course, *prima facie* it appears to me that the Government is very much a part of the House. Whatever the Report comes from any Committee, it is for the House to accept or to reject it. The House is supreme. But I do not want to give any ruling.

[Mr. Deputy-speaker]

I understand, there is another point connected with this. At 4 O'clock, we have to take up some other item.

SHRI K. RAGHU RAMAIAH : The debate on the Bill will continue upto 4 O'clock and then it will be adjourned to the next session.

SHRI DINESH JOARDER : If we are going to postpone it, what is the use of carrying the debate till 4 O'clock ?

MR. DEPUTY-SPEAKER : I think, from the suggestion made by the Minister of Parliamentary Affairs, it is quite clear that the Government is prepared to postpone even the general discussion to the next session. It is only a very technical point now that at 4 O'clock, we are to take up some other item Why not we continue the general discussion till 4 O'clock and then adjourn it to the next session?

SHRI PILOO MODY (Godhra) : Let us have lunch hour today.

MR. DEPUTY-SPEAKER : I think, it is a very fair suggestion made by the Government

Mr. Chavda, in view of this, there is no meaning in moving this motion.

SHRI PILOO MODY : To ask for lunch is unfair at our own cost ?

SHRI DINESH JOARDER : Sir, on the Order Paper it is written :

> "To be taken up at 4 P.M. or as soon as the preceding items of business are disposed of whichever is earlier.

MR. DEPUTY-SPEAKER : You have misread the whole thing.

> " 'as soon as the preceding items of business are disposed of' means soon after this Bill has been disposed of, which cannot be done "

SHRI PRIYA RANJAN DAS MUNSI (Calcutta South) : I seek one clarification from the hon. Minister.

While I am not opposed to the discussion to be continued, I want to submit that certain complications have been pointed out by the hon. Members and the Parliamentary Affairs Minister and the Home Minister accepted that the clause-by-clause discussion will be continued in the next session . . .

MR DEPUTY-SPEAKER : Even the general discussion.

SHRI PRIYA RANJAN DAS MUNSI : Yes, even the general discussion will be continued in the next session. My submission is that when the basic complications are still to be cleared to the House, I feel that even if Members participate in the general discussion—not to give any speeches but to suggest some things by way of remedy—it will be of no use and I suggest that without that clarification it will not come into effect.

Unless the Home Minister himself or the Parliament Affairs Minister is clear about the issue which may come up in the next session and because the complications are not cleared, if you allow a discussion—no matter, one can participate—but what is the use? I want to know from the Minister as to what useful purpose will such a discussion serve when a majority of the problems of the Bill are still to be discussed.

SHRI PILOO MODY : I would like to suggest to the House that the suggestion that I have made about breaking for lunch to-day as a special case is the most eminent one, for the simple reason, that any continuation of the discussion on this Bill, as has just been pointed out, is meaningless and because we have to fill in an hour and a half, it has no meaning that a lot of meaningless things should be said. If you want we can ask Mr. Mohan Kumaramangalam to make a speech for an hour and a half and he can fill the time. Otherwise, no purposeful discussion can take place.

The ruling you gave just now regarding the Order Paper about the next item being at 4 p.m. means that after the item before has been disposed of. Now, the disposing of takes place when we, as a House, decide that we should adjourn or postpone the discussion on the subject.

MR. DEPUTY-SPEAKER: If it is the general consensus that we have decided to do so. But where is it?

SHRI PILOO MODY: We have decided that the general discussion also takes place next session . . .

MR. DEPUTY-SPEAKER: Will be continued.

SHRI PILOO MODY: Now I will give you a very recent precedent on this. Just a few days ago in this House, in this session, where for some strange reason, the Call Attention notice was postponed to 3 or 4 in the afternoon and the rest of the Order Paper continued as it was and, therefore, if you do not want to get into that tangle which I consider wrong, then I suggest that you look up, smile and then say, 'Go ahead boys, have lunch'

SHRI K. S. CHAVDA (Patan): May I move the motion, Sir?

MR. DEPUTY-SPEAKER: Well, it is upto you . . . (*Interruptions*).

SHRI K. S. CHAVDA: Under Rule 109 of the Rules of Procedure and Conduct of Business in the Lok Sabha, I beg to move that the debate on the Code of Criminal Procedure Bill, 1972 be adjourned .... (*Interruptions*).

SHRI PILOO MODY: What are you doing. They will oppose it.

SHRI PRIYA RANJAN DAS MUNSI: I think he has already moved.

SHRI K. S. CHAVDA: I want to make two things clear . . . (*Interruptions*) I have understood. As the Minister has agreed, I am not going to move. I would like to submit two things for the consideration of the House. I am not moving the motion.

MR. DEPUTY-SPEAKER: But you have already moved it.

SHRI PRIYA RANJAN DAS MUNSI: He has already moved it by saying 'I beg to move. . .' .

SHRI PILOO MODY: The best testimony was that he started to move it, but he did not tell you what he was to move. Unless he tells you what he has moved, it cannot be considered that he has moved it.

MR. DEPUTY-SPEAKER: I do not know what you have said at the beginning, but I will take the spirit of the House. Whatever you have said, I will take the spirit of the House. I would like to again ascertain from you whether in view of what has been expressed, you still say that you are moving the motion.

SHRI K. S. CHAVDA: I want to submit something more.

MR. DEPUTY-SPEAKER: You do not want to move but you only want to submit.

SHRI K. S. CHAVDA: Yes, Sir, I do not want to move. I want to submit.

My submission is this. All the offiences under the Indian Penal Code are investigated, inquired into and tried under the Code of Criminal Procedure and now, the Indian Penal Code . . .

MR. DEPUTY-SPEAKER: So, I take it that you are making a speech on the Bill.

SHRI K. S. CHAVDA: No, No. I am making a submission.

MR. DEPUTY-SPEAKER: You are at liberty to make a speech.

SHRI K. S. CHAVDA: My point is that it should be adjourned, postponed until

[Shri K. S. Chavda]

the consideration of the Indian Penal Code. I am submitting, I am not moving the motion The Indian Penal Code is a substantive law and the Criminal Procedure Code is a procedural law. Clause 4 of the Indian Penal Code says:

> "The General Clauses Act, 1897 shall apply for the interpretation of this Code (Indian Penal Code) as it applies for the interpretation of an Act of Parliament."

Now, this Bill says in clause 2 :

> "(y) words and expressions used herein and not defined but defined in the Indian Penal Code have the meanings respectively assigned to them in that Code."

That means that that clause must be amended accordingly Otherwise, there is contradiction Therefore, my point is that instead of adjourning to the next session, it should be adjourned until after the consideration of the Indian Penal Code is over

My second submission is that Mr. Madhu Limaye raised a point of order and asked for a comparative table containing the sections of the Code of Criminal Procedure, 1898 and the corresponding clauses of the Code of Criminal Procedure, 1972. For the first time the Minister said it was not possible and time was short. Therefore, it should be circulated

. . .

MR. DEPUTY-SPEAKER: It has been circulated.

SHRI K. S. CHAVDA: Not circulated uptill now, though promised.

SHRI RAM NIWAS MIRDHA: We have sent it to your Secretariat.

MR. DEPUTY-SPEAKER: They are in the Publications Counter.

SHRI K. S. CHAVDA: But not circulated.

SHRI PILOO MODY: You must circulate.

MR. DEPUTY-SPEAKER: You can go and collect it.

SHRI K S. CHAVDA: The direction from the Chair was that it should be circulated.

MR DEPUTY-SPEAKER : One form of circulation is to put it at the Publications Counter wherefrom the Members can collect.

SHRI K S CHAVDA . It should be circulated to all Members. My two points should be taken into consideration by the House

SHRI B R. SHUKLA (Bahraich): There is enough time, I want to raise one point.

MR DEPUTY-SPEAKER : No, please. There is no need for further discussion. The consensus has been arrived at. Even the Member who has given notice of the Motion has said that he does not want to move it. Therefore, the matter ends there. Let the House continue with this discussion till 4 P.M Shri Nawal Kishore Sharma.

श्री रामावतार शास्त्री (पटना) मैं यह जानना चाहता हूं कि इस पर नेक्स्ट सेशन में बहस होगी या जैसा चावडा जी ने कहा कि आई०पी०सी० के साथ इस पर बहस होगी ?

MR. DEPUTY-SPEAKER . I think the understanding is that this discussion will continue in the next session. Shri Nawal Kishore Sharma.

श्री नवल किशोर शर्मा (दौसा) उपाध्यक्ष महोदय, सदन के सामने जो विधेयक विचारार्थ है इस विधेयक के सम्बन्ध में मुझे इतना निवेदन करना है कि बहुत सालों बाद इस देश को एक ऐसा विधेयक मिलने जा रहा है जिसके जरिये से उम्मीद की जा सकती है कि न्याय लोगों को जल्दी मिलेगा, न्याय की प्रक्रिया सरल

होगी, न्याय मिलने में जो बाधाएं होती हैं और जो मेनुपुलेशन की गुंजाइश होती है उस के कुछ हद तक कम करने का प्रयत्न इस विधेयक के जरिये से किया गया है।

14.48 hrs.

[SHRI K. N. TIWARY *in the Chair*]

मैं इस विधेयक की प्रवर समिति का एक सदस्य था और जिस तरीके से प्रवर समिति ने इस विधेयक की हर धारा पर विचार किया सभी पहलुओं पर और उसमें सरकार के प्रतिनिधि के नाते इस बिल के जन्मदाता श्री मिर्धा जी ने जितने खुले दिमाग से इस पर विचार करने का मौका दिया उसी का एक परिणाम है कि आज यह विधेयक एक अच्छे विधेयक के रूप में इस सदन के सामने आया है। इस देश में जो न्यायाधिकार है उस के बारे में एक आम शिकायत यह रहती है कि न्याय मिलने में लोगों को काफी समय लगता है और यह कहा भी है कि मुकदमे वर्षों तक चलते हैं, छोटी अदालतों में भी मुकदमे निपटाने की कोई अवधि निर्धारित नहीं है। इस से लोगों को परेशानी और हैरानी होती है, अनावश्यक खर्चा होता है और समय बर्बाद होता है। इस सब का अगर किसी तरीके से कम किया जा सकता है, तो वह प्रोसीजर में सुधार के जरिये से ही हो सकता है। इस सम्बन्ध में उन सब पहलुओं पर विचार किया गया है जिन के जरिये से न्याय जल्दी मिले और इस विधेयक में विभिन्न प्रावधानों में परिवर्तन कर के ऐसी व्यवस्था भी करने की कोशिश की गई है। मेरा विश्वास है कि कानूनी जगत के लोग इस विधेयक का आम तौर पर स्वागत करेंगे। मैं मानता हूं कि हम ने इस विधेयक में पुरानी मान्यताओं को भी बदलने के लिए बहुत कुछ किया है।

कम्युनिस्ट पार्टी के मेरे मित्र, श्री भागेन्द्र झा, ने कुछ हद तक तो इस विधेयक का स्वागत किया है, मगर उन्होंने धारा 107, धारा 111 और धारा 145 का विरोध किया है। सी० पी० एम० के हमारे साथी का भी उन धाराओं के बारे में विरोध था। मेरा निवेदन है कि जिस रूप में ये धाराएं रखी गई हैं, उस को देखते हुए विरोध की गुंजाइश तो नहीं रहती है।

धारा 107 के बारे में बार-बार कहा गया है कि उस का दुरुपयोग होता है। लेकिन क्या हमारे देश में धर्म और जाति के नाम पर, और पार्टी को लेकर, खास तौर से खेती की जमीन को लेकर, झगड़े नहीं होते हैं? मेरा अपना अनुभव है कि बावजूद इस के कि गरीब लोगों और शिड्यूल्ड कास्ट्स तथा शिड्यूल्ड ट्राइब्ज के लोगों को पट्टे मिल जाते हैं और उन का खानदानी हक होता है गांव का वह वर्ग, जो ताकत में होता है, उन को उन की जमीन पर काश्त नहीं करने देता है और इस प्रकार एक अशांति की स्थिति पैदा हो जाती है।

भाषा के नाम पर भी कभी-कभी इस तरह की हालत पैदा हो जाती है। कभी-कभी लोग कानून को अपने हाथ में लेने की हर तरह से कोशिश करते हैं और ऐसी स्थिति में, जब कि झगड़े की आशंका आसन्न हो, बीच बीच पीस इम्मीनेंट हो, पुलिस और राज्य क्या करे, यह एक सवाल है। शायद विरोधी दल के मेरे मित्रों का ख्याल है कि ऐसे मौके पर पुलिस और राज्य को कुछ नहीं करना चाहिए और अगर कोई किसी का सिर फाड़ता हो, तो उस के लिए छूट होनी चाहिए उसको चलन देना चाहिए। यह अपने आप में बड़ी विडम्बना है और बड़ी अजीब बात है। क्या हम इस देश में इस तरह की छूट दे कर अराजकता की स्थिति पैदा करना चाहते हैं? इस लिए मेरा निवेदन है कि धारा 107 एक आवश्यक प्रावधान है।

कहा जा सकता है कि कभी-कभी उस का दुरुपयोग किया जाता है। लेकिन दुरुपयोग को रोकने का इलाज यह नहीं है कि इस प्रावधान को ही हटा दिया जाये। अगर किसी आदमी के नाक में खराबी है—कोई फुंसी है, तो उस का इलाज यह नहीं है कि उस आदमी का नाक ही काट दिया जाये, बल्कि उस खराबी या फुंसी

[श्री नवल किशोर शर्मा]

का इलाज किया जाना चाहिए। इसी प्रकार इस धारा का दुरुपयोग रोकने के लिए यह आवश्यक है कि पुलिस की मशीनरी मे सुधार किया जाये। जब हम शान्ति और व्यवस्था, लॉ एंड आर्डर, कायम रखना चाहते है, तो पुलिस को कुछ अधिकार भी देने होंगे—ऐसे कानूनी प्रावधान भी बनाने होंगे, जिन का वह इस्तेमाल कर सके। अगर उन कानूनी प्रावधानों के इस्तेमाल मे ज्यादती होती है, अगर पुलिस की तरफ से कोई एक्सेस होती है, अगर वह अपनी पावर को एक्सीड करती है, तो मै इस बात का हामी नही हू कि पुलिस को सजा नही मिलनी चाहिए। लेकिन उस को वह अधिकार नही मिलना चाहिए, यह गलत बात है।

अपने अनुभव के आधार पर मै कह सकता हू कि आज तक धारा 107 के प्रावधान के जरिये से गरीब आदमियों को बहुत राहत मिलती है। यह सम्भव है कि कुछ असरदार लोग उस का उपयोग कर ले। लेकिन यह एक एडमिनिस्ट्रेटिव मामला है और अगर गृह मन्त्रालय की तरफ से एक एडमिनिस्ट्रेटिव तरीके से पुलिस को हिदायत दे दी जाये कि मिल-मालिक और मजदूर के झगड़े मे, या ऐसे अन्य मामलो मे, जिन का जिक्र विरोधी दल के मित्रो ने किया है, पुलिस का साधारणतया धारा 107 का इस्तेमाल नही करना चाहिए, तो यह शिकायत रफा की जा सकती है। लेकिन किसी दुरुपयोग की आशंका के आधार पर धारा 107 को कोड से निकाल दिया जाये, मै इस बात का समर्थक नही हू। मेरे विचार मे जिस तरह से धारा 107 मे सुधार किया गया है, उस के बाद उस का दुरुपयोग किये जाने की गुंजायश नही रहती है।

यह ठीक है कि पुराने जमाने मे धारा 107 की प्रोसीडिंग्ज बरसो तक चला करती थी और लोगो को बहुत परेशानी होती थी। किसी पर धारा 107 का मुकदमा बना दिया, दो या पचास आदमियो को इनवाल्व कर लिया, नोटिस जारी हो गया और इस तरह लोगों को परेशान किया जाता था। लेकिन इस विधेयक में जो प्रावधान रखा गया है, उस के मुताबिक वह मुकदमा छ: महीने बाद इप्सो फ़ाक्टो खत्म हो जायेगा और इस तरह किसी को परेशान होने की गुंजायश नही रहेगी। इसलिए मेरा निवेदन है कि धारा 107 के बारे मे जो एतराज किया गया है, वह सही नही है।

धारा 145 के बारे में जो एतराज किया गया है, मै उसका भी हिमायती नही हू। मै समझता हू कि ऐसी स्थितिया उत्पन्न होती है, जब प्रापर्टी को लेकर तुरन्त झगड़ा हो जाने की आशंका होती है, और उस आशका का समाधान किया जाना जरूरी है। एक रास्ता तो यह है कि सिविल कोर्ट में जाया जाये, लेकिन मेरा अपना अनुभव है कि सिविल कोर्ट जो इजेक्शन जारी करती है, गाव के लठैत लोग, ताकतवर लोग, खास तौर से खेती के मामले मे, उसकी कोई परवाह नही करते। इजक्शन मे यह तो लिखा नही रहता है कि खेत जोता हुआ है या नही, खेत काश्त किया है या नही, बल्कि उसमे यह लिखा रहता है कि तुमको पाबन्द किया जाता है कि ऐसा काम मत करो। वह व्यक्ति कहता है कि मै पहले ही काश्त कर चुका हू, पहले से ही खेत पर मेरा कब्जा है।

ऐसी स्थिति मे उस गरीब आदमी को बचाने का क्या रास्ता है, जिसकी जमीन पर कुछ लठैत लोग कब्जा कर लेते है और कब्जा करने के बाद उसी जमीन की पैदावार मे बरसो तक आराम के साथ मुकदमा लड़ते रहते है? अगर कोई रास्ता है, तो वह यही है कि कानून के प्रावधानों के जरिये से तुरन्त कोई कदम उठाया जाये। (व्यवधान) पुलिस हन्ड्रेड परसेंट सही है, पुलिस मे सुधार न किया जाये, मैं इसका भी हामी नही हू। मै इस बात की तरफ तवज्जह दिला रहा हू कि प्रावधान अपने आप मे बुरे नही हैं। इन प्रावधानो के जरिये से किसी को नुकसान होने वाला नही है। अगर थोड़ी बहुत उसके एग्जीक्यूशन मे कही दिक्कत है तो उसको हमे दूर करना चाहिये।

हमने इस बिल के जरिये से बहुत से अच्छे कदम उठाये है। क्रिमिकल प्रोसीजर कोड के तहत कैमिटल प्रोसीडिंग्स को खत्म करना अपने आप में बहुत बड़ा

कदम है । गरीबों की, आम लोगों की बहुत बरबादी होती थी, बहुत रुपया खर्च होता था, अनावश्यक मुकदमे मे देर होती थी । वह बचेगा ।

109 का जो स्वरूप था वह हमने बदल दिया है । अब आस्टेंसिबल मीन्स के नाम पर किसी आदमी को गिरफ्तार नही किया जायेगा । जो पहले का पुराने जमाने का तरीका था अंग्रेजी राज का उस में हमने परिवर्तन किया है । इतना ही नही, हमने उसमे क्रान्तिकारी परिवर्तन किया है । वह सब लोग जो समाज मे वह हरकते करते है जो आज समाज के लिए दुखदायी है, वह सब उसके तहत शरीक किए गए है । ब्लैक मार्केटियर और वह लोग जो अनटचेबिलिटी जैसे आफेंस मे विश्वास करते है, वह लोग जो होर्डर्स हैं, जो फूड एडल्टरेशन करने वाले है, जो रिश्वतखोर है, ऐसे सभी तरह के लोगो को इसमे शरीक करके मत्री जी ने एक बडा क्रान्तिकारी कदम उठाया है । इस कदम को अगर पुलिस और जनता ने सही तरीके से समझा तो ऐसे सारे लोग जो अब तक समाज मे प्रतिष्ठित समझे जाते है, चोरी करते है, फूड एडल्टरेशन करते हैं और और ऐसे धन्धे करते है, हरिजनो से नफरत करते हैं, वह सब लोग 110 और 109 के मुलजिम बन कर आम क्रिमिनल जिस हैसियत मे जाया करता था उसी हैसियत मे जाकर खडे होगे । क्या यह कम क्रान्तिकारी कदम है ?

एक नही अनेक कदम ऐसे है इस बिल के अन्दर जिस के जरिए मे मत्री जी ने इस बिल को ऐसा स्वरूप दिया है जो अपने आप मे क्रान्तिकारी है जिससे जनता का सस्ता न्याय भी मिलेगा और न्याय जल्दी हो सकेगा । क्योकि हम ने वह सारे तरीके जिनके जरिये से देर होती थी न्याय मे उनको खत्म किया है । इटर-लोकेटरी आर्डर की रिवीजन कर दी, अपील कर दी, मुकदमा चल रहा है पन्द्रह वर्ष, दस वर्ष, पाच वर्ष इटर लोकेटरी रिवीजन पर । इस बिल के जरिये से हम ने इस प्रावधान को खत्म किया है । अब किसी इटर लोकेटरी आर्डर पर रिवीजन नही होगी और अपील नही होगी । इसी तरह से रिवीजन के बारे में भी फैसला किया है कि उसका फैसला सेशन जज ही कर देगा । आज होता क्या है कि केसेज मे रिवीजन होती है, सेशन जज डरता है कि हाईकोर्ट को रिफर करूं, हाई कोर्ट ऐक्सेप्ट नही करेगा, स्ट्रिक्चर पास करेगा, नतीजा यह होता है कि रिजेक्शन हो जाता है और उन केसेज मे कोई न्याय नही मिलता । मेरा निवेदन है कि एक नही अनेक प्रावधान इस तरह के किए गए है । अब तक केवल स्त्री को और नाबालिग बच्चे को मेंटिनेंस का अधिकार था । आज बुड्ढे मा बापों को भी और उन डाइवोर्स्ड पत्नियों को भी जिन को छोड़ा गया है जिनके पास कोई खाने की व्यवस्था नही है, उनके लिए भी मेंटिनेंस का अधिकार देकर एक प्रगतिशील कदम उठाया है । इसी तरह से और अनेक बाते है । मैं निवेदन करूगा सदन के दूसरे साथियो से कि यह एक ऐसा बिल है कि जो स्वागत योग्य है और मैं उम्मीद करता हू कि मेरे सदन के साथी इस बिल का समर्थन करेगे । धन्यवाद ।

*SHRI J. MATHA GOWDER (Nilgiris): Mr. Chairman, Sir, on behalf of my party, the Dravida Munnetra Kazhagam, I rise to express my views on the Code of Criminal Procedure Bill, 1970 which seeks to replace the Code of Criminal Procedure enacted in 1898 by the Britishers The British Administration in India wanted to have the sharpest legal weapon to perpetuate the British rule in India and they enacted in 1898 this Criminal Procedure Code. This Code served the autocratic needs of the then Colonial Power

One would normally expect that such kinds of oppressive Acts might be repealed or replaced by Acts reflecting the needs, hopes and aspirations of the people of a country after becoming independent. But, India became independent in 1947 and till 1970 the freely elected Government of the country did not think of replacing the Code of Criminal Procedure enacted by the erstwhile colonial rulers. Till this Bill is passed, the same Code of Criminal Procedure, though with some amendments here and there, will continue to be in operation. I feel ashamed even to say this that even 25 years after our independence we are not going to pass

*The original speech was delivered in Tamil.

[Shri J Matha Gowder]

this Bill in this session and it is being postponed to the next session of this House I am sure, Sir, that you will agree with me if I say that the Government owe an explanation to the people of the country for administering so long, for 25 long years after independence, the Code of Criminal Procedure enacted by the Britishers

Sir, like the massive mandate of the ruling party, this is a massive legislation primarily meant to give protection to the people of our country We need not be surprised that the possible and probable offenders and culprits are scared of this Bill But at the same time, it is the duty of the Government to see that the millions of innocent and law-abiding citizens of our country are not mauled by the miscreants and anti social elements I do not minimise the knotty problems that might arise during the process of implementing this Bill It might happen that some over-zealous officials interpret and implement the provisions of this Bill in a partisan manner The Government of the day should guard against such misuse of powers given under this Bill

It will not be an exaggeration to say that even now we see the strains of autocratic approach on the part of bureaucrats while trying to resolve the problems being faced by the people I have only to surmise that they perhaps still cherish the heritage of the British rule in India The Police under the British rule were empowered to strike awe and terror in the minds of our people But in independent India their role has changed They are entrusted with the sacred duty of protecting the interests of our people Unless the Police in India endeavour to discharge this sacred duty earnestly, they will not be able to endear themselves to the people The Government have also to ensure that there is really such a change of heart in the Police While we are discussing this Bill enumerating the powers of the Police, it is very necessary to point out the need for the Government to send a detailed circular to the entire Police Administration in the country emphasising the need for such a transformation on their part Detailed instructions should be drawn up as to how the Police, besides maintaining law and order in the country, should help the people of our country

Sir, you are aware of the importance of the Reports of the Law Commission On 28th February, 1972 the Law Commission submitted its Report on the social and economic offences and how they should be tried and punished They have recommended amendments to 16 Central Acts for efficient and effective conduct of the trial of social and economic offences They have also suggested the need for amending the Constitution for this purpose They have recommended that even the Code of Criminal Procedure When we discussed in this House the issue of the appointment of the Chief Justice of the Supreme Court of India, Shri Mohan Kumaramangalam pointed out the recommendation of the Law Commission in that regard and felt that the recommendation of the Law Commission should be honoured and not be littled by brushing it aside. If the Government want to give so much importance to one of the recommendations of the Law Commission, I am at a loss to understand how the Government has failed to accept the recommendation of the Law Commission in regard to amending the Criminal Procedure Code for the purpose of social and economic offences Clause 378 of this Bill deals with appeal in the case of acquittal The Law Commission has suggested an amendment to this particular clause The Law Commission submitted its report on 28th February, 1972 and the Joint Committee presented its Report on 4th December, 1972 I should except that the Minister of Law and also the Minister of Home Affairs are aware of this recommendation of the Law Commission A representative of the Law Ministry was also associated with the Joint Committee It was his responsibility to apprise the Joint Committee of this recommendation If he had done that, the

Joint Committee would no doubt have incorporated the suggestion of the Law Commission in this particular clause. Since this particular clause does not incorporate the suggestion of the Law Commission, it is clear that the responsibility of the representative of the Law Ministry has not been properly discharged. I would like the hon. Minister of Home Affairs to explain this lapse. You see that the Opposition benches are empty. The main reason for the absence of the Opposition Members is that they are disenchanted with the working of the Government, with particular reference to the drafting of legislation. Though we have started the discussion on this Bill, it is being postponed to the next session of this House because there are so many deficiencies on the part of the Government. If this is the fate of such an important Bill, coming before this House 25 years after our independence, naturally the Opposition Members are annoyed at the cavalier way in which this has been introduced before this House. I need not say that this puts the working of the Ministry in an unenviable position. I would request the hon. Minister of Home Affairs that he should take effective steps to ensure that such mistakes do not recur in future. The Ministry should also bear in mind the heavy expenditure involved in getting such a Bill passed by the Parliament. Each sitting of the Parliament costs so much that the Government cannot afford to waste public money by getting the postponement of discussion on this Bill. I hope that the Minister of Home Affairs will be more cautious in future.

Sir, in October 1972 an expert Committee has been set up under the Chairmanship of Shri V. R. Krishna Iyer to go into the question of giving free legal aid to the poor and weaker sections of our society. It will be improper to expect legal acumen in the poor for understanding the implications of this kind of important legislation. It is equally true in the case of ordinary policemen. You cannot deny the fact that serious lapses frequently occur in the implementation of laws like this mainly because the Policemen are not familiar with the provisions of law. It is necessary that the entire Police should be acquainted with the provisions of Laws like this. I do not think it is possible also for the Government to spoon-feed every police-man in the country. The only way that this can be done is that the Government should get important Acts like this translated into regional languages of the country and there should be copies of such Acts in regional languages in all the Police Stations of our country. You go to a Police Station and register a complaint. You are given a copy of the complaint in Urdu Script. That means the Police do not know English. It is very necessary for the successful and benevolent implementation of laws that the Police Administration comprehends clearly the provisions of law. It is possible only when these are available in all the regional languages of the country and in all the police stations. Anyhow, this Bill is going to be passed only in the next session. I hope that the Government will not give the Opposition to point out that the Government have not taken any steps to provide copies of such legislation in all regional languages to the police stations throughout the country.

Now, I will come to important question of separation of judiciary and executive, which has been universally accepted by all shades of opinion in the country. There is constitutional provision that the President appoints the Judges of the Supreme Court and the High Courts on the recommendation of the Central Government. But, strangely enough, the appointment of Judicial Magistrates in the States is done by the High court. The State Government have no say at all in this matter.

SHRI B. R. SHUKLA : The first appointment is done by the State Government There is already such a provision.

SHRI J. MATHA GOWDER : It is not uniform throughout the country. The appointment, transfer and promotion of a Judicial Magistrate is an executive function which should be in the hands of the

[Shri J. Matha Gowder]

State Government and not with the High Court, which is mainly concerned with dispensation of justice. You know the large heap of arrears of cases in the Courts. Why should they burdened with executive function also? Because I come from Tamil Nadu where the D.M.K. is in power, I might be misconstrued. What I am saying may be interpreted to mean the demand for the autonomy of the State or even separation. So far as the D.M.K. is concerned we have long buried the secession demand. We have publicly and unequivocally committed ourselves to the unity of the country. I am talking about the States in general. What is the harm if this executive function of the appointing the Judicial Magistrates is done by the State Governments? It is likely that this demand might come from Congress-ruled States. I am afraid that the stubborn stance of the Government of India might cut as under the unity of our country. When this Bill is brought forward again in the next session, an amendment to this effect must be brought forward by the Government. The executive function of appointing the Judicial Magistrate must be with the State Government.

Sir, the system of having honorary Magistrates has a traditional background in our country. In order to handle cases of minor offences like committing nuisance in a public place, the honorary Magistrate is appointed. The people in the rural areas cannot go to far-away places where there are courts of law. A prominent man among them, having a reputation among the people of the area, is appointed as the honorary Magistrate, so that his verdict in such minor offences is not disputed or questioned. I understand that in this Bill there is a stipulation of judicial experience for appointing a honorary Magistrate. I am constrained that even the hon. Minister has been kept in the dark by the official machinery so far as this provision is concerned. I am tempted to say that the bureaucrats having some sort of judicial experience after their retirement would like to become honorary Magistrates and with this ulterior motive they have incorporated this provision. I would go to the extent of saying that there are so many local leaders of men in the Congress Party who can be appointed as honorary magistrates. Should they be barred just because they might not have judicial experience? I would request the hon. Minister to look into this and amend this provision by the time this Bill is taken up for discussion during the next session.

I would once again urge upon the hon. Minister that such important legislations concerning the people of the entire country should be made available in all the regional languages of the country. I hope that the hon. Minister will not give us an opportunity to show our accusing finger against him for not doing this.

With these words, I conclude.

श्री शिवनाथ सिंह (मुंगेर): सभापति महोदय, दण्ड प्रक्रिया संहिता ब्रिटिश काल में बनी थी हमारी अदालतों की कार्य प्रणाली के सम्बन्ध में। आजादी के पहले 50 साल और आजादी के बाद 25 साल तक उसके तहत हम काम करते रहे। समय समय पर उसमें कुछ परिवर्तन भी किए गए लेकिन आज से 75 साल पहले जो प्रक्रिया बनी थी उसमें काफी तब्दीली की गुंजाइश थी और इसी के लिए हमारी सरकार ने पार्लियामेंट के सामने एक बिल पेश किया। मुझे इस बात को कहते हुए खुशी है कि जो हमारी ज्वाइंट सेलेक्ट कमेटी बनी थी उसने कई अच्छे सुझाव दिए, सरकार ने भी सुझाव रखे और उसके बाद बहुत थोड़े समय में इस बिल को सदन के सामने पेश कर दिया गया तथा राज्य सभा ने भी पास कर दिया। लोक सभा के पिछले सत्र में भी बिल आया था, इस सत्र में भी आया लेकिन हमारे विरोधी दलों की पता नहीं क्या मंशा है कि वे इसको बराबर आगे टालने की कोशिश कर रहे हैं। इस बिल में काफी तब्दीलियां, जो पहले कोड था उसके हिसाब से की गई है और कई तो दर असल में बहुत ही सराहनीय कदम उठाए गए हैं। मिसाल के लिए जुडीशियरी को अलग माना गया है। प्रान्तों का जो हमारा अनुभव है, जुडीशियरी सेप्रेशन होने के बाद जो आशा इससे की गई थी वह पूरी नहीं हुई है। आज भी जुडीशियरी में जो नये नये आफिसर नियुक्त होते हैं उनके खिलाफ

शिकायतें आती हैं लेकिन फिर भी सिद्धान्त के रूप में हम मानते है कि जुडिशियरी का एग्जीक्यूटिव से सप्रेशन होना चाहिये और बिल मे इस सिद्धान्त को माना गया है जोकि एक अहम सवाल है । जुडीशियरी आफिसर्स मे जो कमिया है या कानून मे जो खामिया है उनको हम दुरुस्त कर सकते हैं तथा नियत्रण ला सकते हैं । जुडीशियल मैजिस्ट्रेट्स जितने भी है उन पर और जो पहले एग्जीक्यूटिव मैजिस्ट्रेट हुआ करते थे उन पर आज उतना नियत्रण नही है । वे बिल्कुल अपनी स्वेच्छा से चलते है और उनको किसी का डर नही है । हाई कोर्ट उन पर उतना नियत्रण आज नही कर पा रही है । नये नये लडको को भर्ती किया जा रहा है और वे बिल्कुल स्वछन्द है और न्याय का आज बेच रहे है, यदि मै यह कहू तो कोई अतिशयोक्ति नही होगी । लेकिन यह जो सिद्धान्त है कि जुडिशियरी अलग होनी चाहिए इसको हम मानते है । इसमे सुधार की आवश्यकता है । राज्य सरकारो और केन्द्रीय सरकार को भी, इसमे जो कुछ सुधार की गुजाइश है उसको करना चाहिए और ऐसी व्यवस्था करनी चाहिए जिसमे नये नये मैजिस्ट्रेटो पर अकुश रहे और वे न्याय का बेच न सके ।

इस बिल के जो सनियन्ट फीचर्स है उनकी ओर मै ध्यान दिलाना चाहूगा । पहली बात तो इसमे यही है कि जुडीशियरी को सेप्रेट माना गया है । इसमे एक दूसरा अच्छा प्राविधान यह रखा गया है कि एक्यूज्ड को भी सरकारी खर्चे पर डिफेन्ड किया जायेगा सेशन्स कोर्ट मे । अब तक जो हमारा अनुभव रहा है वह बहुत सुन्दर नही रहा है । मै इस सम्बन्ध मे सुझाव देना चाहता हू । आज भी मर्डर केसेज मे एमिकस क्यूरी कोर्टस एप्वाइन्ट करती है लेकिन एमिकस क्यूरी मे कौन वकील होते है? जो सबसे जूनियर वकील होते है उनको यह केस दिए जाते है क्योकि अच्छे वकील जो होते है उनके पेमेन्ट्स ऊचे होते है और सरकार का जो रेट है उसके आधार पर वे तैयार नही होते है । ऐसी स्थिति मे एक्यूज्ड को आज भी न्याय नही मिल रहा है । आपने प्राविधान रखा है कि सेशन्स केसेज मे गवर्नमेंट के खर्चे पर उनको डिफेन्ड किया जाये । इस सम्बन्ध में मैं निवेदन करना चाहूगा कि अच्छे से अच्छे वकील जो उस अदालत के सामने प्रैक्टिस करने के लिए हो उन सभी का उपयोग, उनकी सर्विसेज डेफेन्डेन्ट और एक्यूज्ड ले सके, इस प्रकार का प्राविधान होना चाहिए । नमाम वकील जो बार के मेम्बर्स हो उनकी एक लिस्ट बन जानी चाहिये और बाई नम्बर, रोटेशन मे कोई भी वकील जिसको एक्युज्ड को डिफेन्ड करने के लिए सरकार नियुक्त करे वह रेफ्यूज न कर सके । हो सकता है कि उनको कम तनख्वाह मिले लेकिन चूकि वे और दूसरे मुकदमो मे अच्छा कमाते है इसलिए उनके लिए कम्पलसरी कर देना चाहिए कि जिसको भी सीरियल नम्बर से कोर्ट या सरकार एप्वाइन्ट करेगी उसको मुकदमे मे डिफेन्ड करना पडेगा । यदि इस प्रकार का प्राविधान नही करेगे तो जो इन-एक्सीपीरियन्स्ड वकील है वही रहेगे और उनसे एक्यूज्ड को अधिक सजा मिलने की सम्भावना होगी । इसलिए इस प्रकार का प्राविधान रहना चाहिए ।

मै आपसे निवेदन करना चाहूगा कि छोटे छोटे आफेन्सेज के लिए मुल्जिमो को बार बार अदालत मे आना पडता था, साल, दो साल और तीन साल तक केसेज चलते थे उनके लिए इसमे प्राविधान रखा गया है कि समन्स जारी हो जायेगे और यदि वे जुर्म मानते है तो उनको अदालत मे आने की आवश्यकता नही रहेगी, वही से जुर्माना भेजकर अपना पिण्ड छुडा सकते है । यह एक बहुत अच्छा प्राविधान है ।

इसी प्रकार से सेशन्स कोर्टस मे सिर्फ वही केसेज जायेगे जो सेशन्स ट्रायबिल हो । अभी तक यह है कि दूसरे केसेज भी जिनका ट्रायल दूसरे फर्स्ट क्लास मैजिस्ट्रेट्स कर सकते है उनको भी सेशन्स मे भेजा जाता था अब केवल सेशन्स केसेज ही वहा जायेगे जिससे सेशन्स कोर्टस जल्दी मे अपना काम कर सकेगी और लोगो का न्याय मिलने मे देरी नही होगी । लिटीगेन्ट्स जो वहा पर जायेगे वह जल्दी मे न्याय प्राप्त कर सकेगे ।

इसी तरह से फार्मल करैक्टर एविडेन्स जो है उसमे क्रास एग्जामिनेशन वगैरह की आवश्यकता नही पड़ती, जैसे किसी की बिल्कुल फार्मल करैक्टर की एविडेन्स है उसको एफिडेविट मे भी रखने का प्राविधान रखा गया है, उसकी एफिडेविट पेश होने के बाद एविडेन्स मे शामिल कर लिया जायेगा जिसमे क्रास एग्जामिन करने की आवश्यकता नही पडती है । इस प्रकार का जो प्राविधान रखा गया है वह एक बहुत अच्छा प्राविधान है ।

[श्री शिवनाथ सिंह]

इसी तरह से जो सबसे अच्छा प्राविधान है, जो क्लाज 428 में है कि आज जो मुल्जिम अदालत में जाते हैं जिनकी जमानत नहीं होती है वे साल, दो साल और तीन साल तक कस्टडी में पड़े रहते हैं और उसके बाद कहीं 4 महीने और 6 महीने की सजा होती है और कभी कभी तो बरी हो जाते हैं। तो यह एक बड़े दुर्भाग्य की बात होती थी। लेकिन नये प्राविधान में रखा गया है कि जहां इतने दिनों कोई जेल में रहा हो या अन्डर ट्रायल रहा हो और बाद में उसका कन्विक्शन हो जाता है तो उसका उतना पीरियड जोकि कस्टडी में वह भुगत चुका है, उस सेन्टेन्स में से निकाल दिया जायेगा। यह एक बहुत अच्छा प्राविधान है जिससे एक्यूज्ड की हार्डशिप घटेगी।

इसी तरह से एन्टीसिपेटरी बेल का अच्छा प्राविधान रखा गया है। कल सी पी आई के सदस्य कह रहे थे कि यह पैसे से बिकेगा मैं उनसे निवेदन करना चाहूंगा कि इसमें हाई कोर्ट और सशन्स कोर्ट, दोनों को पावर्स दी गई है। इस प्रकार का प्राविधान बहुत आवश्यक था क्योंकि एक तरफ आप पुलिस की हाईहैन्डेडनेस की बात करते हैं कि पुलिस ज्यादती करती है, ऐसे केस रजिस्टर करने के बाद मैं एक्यूज्ड को गिरफ्तार करके पुलिस रुपया ऐंठना चाहती है तो इस प्रकार का मिसयूज आइन्दा न हो, इसलिए यह प्राविधान रखा गया है कि एक्यूज्ड को एन्टीसिपेटरी बेल पर रिलीज किया जा सकता है। आजतक यह प्राविधान नहीं था। यह बहुत शानदार प्राविधान है और इसका मैं स्वागत करता हूं।

इसी तरह से समरी प्रासीडिंग्ज का भी एक प्राविधान रखा गया है। चैप्टर 8 में यह प्राविधान है कि दफा 107, 108, 109, 110, 111 जो हैं उनका काफी मिसयूज होता था, दफा 109 है और 107 है उसका काफी मिसयूज होता था, जहांतक पुलिस का सवाल है 107 के केसेज वह झूठे बनाती थी तो इसमें अदालत पर पाबन्दी लाई गई है कि 6 महीने में यदि इस तरह के मामले निपट न सके तो वह अपने आप समाप्त हो जायेंगे। आज हम देखते हैं कि 107 के अन्दर 50, 50; 60, 60, आदमियों को मुकदमा करने के बाद भी तीन-चार साल तक लटकाये रहते हैं, अदालतों में उन को आना जाना पड़ता है और आखिर में उस का कुछ नहीं होता है 107 के केसेज में। आप रेकार्ड देख लीजिये कि एक परसेंट से अधिक लोगों को बाउन्ड डाउन नहीं किया जाता है। उन का जो हैरासमेंट होता है उसी के लिये लोग मुकदमा करते हैं। अब 6 महीने के अन्दर या तो अदालत को फैसला करना पड़ेगा, और अगर नहीं कर पायेगी तो अपने आप प्रोसीडिंग्स खत्म हो जायेंगी। इस से लोगों को काफी सहूलियत होगी और आगे उस का मिसयूज भी नहीं होगा।

इसी तरह से सभापति जी, 109 के अन्दर भी जो अपने औस्टेंसिबिल मीन्स के लिये पुलिस गिरफ्तार कर सकती थी लोगों का इस को हटा दिया गया है, यह काफी हद तक सुधार है। हालांकि 109 के अन्दर अब भी ऐसे प्राविधान रखे गये हैं लेकिन फिर भी पहले की निस्बत कुछ सुधार किया गया है इसलिए यह भी स्वागत योग्य है। इस प्रकार के कुछ और प्रोवीजन्स हैं जिन को कि मैं समझता हूं मन्त्री महोदय देखें और उन पर ध्यान दें और उन में कुछ सुधार कर सकें तो अच्छा होगा।

सभापति जी, एक मेरा निवेदन यह है कि आज बेलेबिल केसेज में यदि काग्नीजेबिल आफेंस है तो पुलिस अफसर को अरेस्ट करने का अधिकार है, आज भी अधिकार है और आइन्दा के लिये भी अधिकार रखे गये हैं। मैं उदाहरण देना चाहता हूं कि जैसे 325 का एक केस है बेलेबिल, लेकिन चूंकि काग्नीजेबिल है 324 में आता है वह काग्नीजेबिल है हालांकि बेलेबिल है इन केसेज में पुलिस को अरेस्ट करने का अधिकार है। मैं यह प्राविधान चाहता हूं कि जो भी बेलेबिल केस हो और काग्नीजेबिल हो उस केस में पुलिस को अरेस्ट करने का अधिकार नहीं होना चाहिये। उस से वह बेल मांग सकता है। आज मंत्री जी कह सकते हैं कि उन लोगों को बेल आउट

पुलिस कर देती है । मैं मानता हू । लेकिन उस के पहले अरेस्ट होना जरूरी है, पहले उस को अरेस्ट किया जायेगा उस के बाद उस को बेल आउट किया जायेगा। इसलिये इस में सुधार होना चाहिये।

इसी तरह से सभापति जी, मै निवेदन करना चाहूंगा कि जहा प्राइवेट कमप्लेन्ट कमिटल का सवाल उठता है, पुलिस केसेज होते है उन मे कमिटमेट का प्रोसेस हटा दिया गया है और सीधा सेशन जज का कमिट कर देते है यह अच्छा प्राविधान है और प्राइवेट कमप्लेन्ट भी थोडी दूरवायरी होने के बाद कमिटमेट होता है। लेकिन आप ने इस मे जो क्लाज 208 मे प्राविधान रखा है कि जो डाकमेट्स की नकल एक्यूज्ड को दी जायेगी लेकिन यदि वौल्मिनस हो काफी डौकूमेट्स हो तो उन की नकल नही दी जायेगी और वह अपने वकील की मार्फत उन का इन्सपेक्शन कर सकता है। सभापति जी, अदालतो के अनभव के आधार पर मै कह सकता हू कि ऐसा कोई भी डौकूमेंट नही है जो प्रौसीक्यूशन पेश करे और ऐक्यूज्ड उस की छानबीन नही कर सके, उस को क्रौस एग्जामिन नही कर सके। जहा तक इन्सपेक्शन का सवाल है उस के अलग नियम हैं और उस की पैरवी कागज की नकल लिये बगैर नही हो सकती। इसलिये इस प्राविधान को कम्पलसरी रखा जाय क्योंकि जो मुस्तगीस अदालत मे अपने डौकूमेंट पेश करेगा उस की एक नकल भी साथ मे पेश कर सकता है, यह आवश्यक होना चाहिये और चाहे कितने ही नम्बर हो उस को उन सब कागजो की नकल देना जरूरी होना चाहिये।

सभापति जी, इसी तरह से क्लाज 30 है उस मे यह प्राविधान रखा गया है, जो पहले भी था और आज भी रखा गया है कि, ऐक्यूज्ड पर जुर्माना किया जाय और अगर वह उस रकम को नही दे सकता तो उस के डिफाल्ट मे उस का इम्प्रीजनमेंट किया जाय। मैं इस का विरोध करता हूं। आज आदमी की आजादी को इतना कम न आंका जाय। हो सकता है कि किसी के पास आज पैसा न हो और पैसे न होने की वजह से आदमी का जेल काटनी पडे यह बहुत बडी गैर-इन्साफी है। हो सकता है कि आज उस के पास प्रौपर्टी नही है तो फाइन कर दो और जब प्रौपर्टी हो उस वक्त उस मे वसूल कर लिया जाय। लेकिन इस प्रकार का प्राविधान न रखे कि वह रुपया नही दे सकता तो उस की पर्सनल लिबर्टी को कर्टेल कर दिया जाय और उस को जेल मे रखा जाय। यह उचित नही है।

दूसरी बात मै यह कहना चाहता हू कि जो भी ऐक्यूज्ड पेश होता है उस का मैजिस्ट्रेट की मर्जी है कि वकालत पैरवी की इजाजत दे या न दे। एक बहुत बडा क्रान्तिकारी कदम होगा। कि जिन लोगों की जमानत हो जाय उन को बारबार पेशी पर आने से कोई फायदा न मुस्तगीस को है और न कोर्ट का है। सिर्फ जब भी आवश्यकता हो उस दिन ही मुल्जिम को बुलाया जाय, बाकी अपने वकील की मार्फत उस की पैरवी होती रहे, यानी वकील उस का वहा पैरवी करता रहे। आप देखिये कि कितनी हमारी ह्यूमन पावर का वेस्टेज होता है ऐक्यूज्ड को बार-बार पेशी पर आना पडता है कभी 10 रोज की, कभी 15 रोज की। इसलिए जहा मुल्जिम जमानत पर होगा उस की वकालत पैरवी का प्राविधान कम्पलसरी होना चाहिये। और जहा हम रोकते है तो उस के स्पेशल रीजन्स रेकार्ड हो जाये कि इस वजह से हम उस का वकालत पैरवी नही देना चाहते। बाकी सभी मामला मे वकालत पैरवी की इजाजत होनी चाहिये।

सभापति जी, क्लाज 263 मे समरी ट्राइल्स की पावर्स रखी गयी हैं, मैं उस का स्वागत करता हू। लेकिन इस मे एक बहुत बडा हथियार मुजिस्ट्रेट के हाथ मे दे दिया गया है। जैसा मैं ने शुरू मे निवेदन किया था आजकल के मैजिस्ट्रेट इनएक्सपीरियेन्स्ड हैं इसलिए और बातों के अलावा जो जजमेंट होता है उस मे कही नही दर्ज करना पड़ता है कि हमने फलां-फलां गवाह को ऐग्जामिन किया और

[श्री शिव नाथ सिंह]

उसने यह रेकार्ड दिया। हो सकता है कि पूरा रेकार्ड वह नहीं रखे आफेंस का लेकिन किन-किन गवाहों को ऐग्जामिन किया और उस के समरी स्टेटमेंट रेकार्ड करे और अपने हस्ताक्षर करे और गवाहों के हस्ताक्षर भी करवाये इतना उस को बाउन्ड डाउन होना चाहिये। वरना अपनी मर्जी से बैठे-बैठे वह ताश खेलते रहते हैं चाय पीते रहते है और आखिर मे कहते हैं कि हम ने गवाहों के बयान सुने और इसके आधार पर मै इस का मुल्जिम मानता हू। इस प्रकार की बहुत बड़ी पावर मैजिस्ट्रेट को नहीं होनी चाहिये और समरी ट्रायल मे गवाहों के ब्यान रेकार्ड हो चाहे समेरेली हो लेकिन गवाहों के ब्यान रेकार्ड होने चाहिये।

आप ने अपील के कुछ मामलों मे रेस्ट्रिक्शन किया है। क्लाज 374 मे कुछ ऐसे मामले है जिन मे सजा अगर एक अवधि से कम की हो तो उस मे आप ने अपील के अधिकार नहीं दिये हैं। मेरा कहना है कि सजा एक दिन की भी बहुत अधिक होती है और स्वतंत्र भारत के एक नागरिक के लिये एक दिन की सजा भी गलत रूप मे भुगतना अच्छी बात नहीं है। इसलिए इस मे यह जो अपील के राइटस कर्टेल किये हैं यह राइट उन को देना चाहिये। हर मामले मे जहां कि सजा हो जाय उस मामले मे अपील का राइट होना चाहिये। फाइन मे आप अपील न रखें लेकिन जहां सजा हो उस मे आप को अपील का प्रौवीजन रखना चाहिये।

सभापति जी एक और बहुत अहम सवाल है। क्लाज 456 मे अधिकार दिया गया है ट्रायल कोर्ट को कि मुस्तगीस की प्रौपर्टी पर जहां अतिक्रमण किया गया हो तो यह जो आप ने इस मे रखा है कि he may restore, यह नहीं होना चाहिये। जिस की प्रौपर्टी पर अतिक्रमण किया गया है जिस की प्रौपर्टी छीनी गयी है और यदि मुल्जिम को सजा होती है और प्रौपर्टी उस मुस्तगीस की मानी जाती है तो कम्पलसरी होना चाहिए कि वह प्रौपर्टी उस को रेस्टोर की जाय।

सभापति जी, कुछ मामलों मे लिमिटेशन रखी है बिल के अन्दर कि कुछ मामले मे जो 6 महीने की अवधि के बाद भी प्रौसीक्यूशन नहीं हुआ आज तक हमारे कोड मे इस प्रकार का प्राविधान नहीं है लेकिन आपने अलग-अलग कैटेगरीज रखी हैं कि इस प्रकार के मामले मे 6 महीने के बाद भी उस का कोई ट्रायल नहीं होगा उस का कोई कागनीजैंस नहीं लिया जायेगा उस के ऊपर कोई मुकदमा नहीं चलेगा। यह मेरी राय मे ठीक नहीं है। आज आप देखते है कि 6 8 महीने तक पुलिस इनवेस्टीगेशन मे किसी मामले को रखती है और बाद मे हो सकता है कि पुलिस उस मे फाइनल रिपोर्ट लगा दे। प्राइवेट मुस्तगीस को आप कोर्ट मे जाने से डिबार करते हैं यह ठीक नहीं है। इसलिए मेरा कहना है कि क्रिमिनल केसेज मे कोई लिमिटेशन नहीं होना चाहिये वरना इस से बहुत बड़ी दिक्कत होगी। इन बातों की तरफ सरकार का ध्यान जाना चाहिये। बाकि जो प्रौवीजन हैं वह अच्छे है पहले जो कोड था उस मे काफी सुधार किया गया है और इस दृष्टि से यह बिल स्वागत योग्य है तथा हमारी सरकार बधाई की पात्र है।

SHRI B R SHUKLA (Bahraich) Mr Chairman Sir at the very outset, I would like to pay rich compliments to the hon Minister Shri Ram Niwas Mirdha who showed a very liberal spirit of accommodation in the conduct of the deliberations of the Joint Committee I assure the House that the approach of the Joint Committee was non political, non-partisan and the only consideration that weighed with us was how to create and enact a procedural law where justice would be speedy, effective and cheap

This is a very comprehensive Code running into more than 400 clauses and, therefore, it is not possible to deal with all of them in detail However, I would like to focus the attention of the House on certain important features of this Bill

Before the achievement of Independence, in this country the National Congress

Party and other parties which were interested in the liberation of the country from foreign rule were agitating for the separation of the judiciary from the executive.

Uptill now, there has not been separation of the judiciary from the executive under any statutory provision of law. No doubt in many of the States and also in Union territories, there is separation of the judiciary from the executive, but that is only under an executive notification. For the first time in the history of this country, a provision is going to be made for complete separation of the judiciary from the executive, and with this object in view, two categories of magistrates have been provided for: one class of magistrates would be called judicial magistrates First Class and Second Class, and the other class of magistrates would be executive magistrates. In very limited classes of cases, the executive magistrates would have jurisdiction to decide cases, and that is in proceedings under sections 107 and 145 of Cr. P.C. and also under section 133 relating to removal of nuisances, etc. All other matters in which the penalty or the punishment is involved would be dealt with exclusively by judicial magistrates.

Now the procedure for appointment of judicial magistrates is like this. The State Government would first appoint the judicial magistrates. Thereafter, their postings, promotions, etc., shall be entirely under the supervision and control of the High Court and not under an executive head like the District Magistrate or the Commissioner or the State Government.

The second important feature is the appointment of public prosecutors, additional public prosecutors and assistant public prosecutors. Till now the practice has been that the public prosecutor is appointed for conducting cases in the Courts of Sessions by the State Government; the additional public prosecutor is appointed in the same manner; police officers designated as assistant public prosecutors are appointed to conduct cases in courts of magistrates. Now, under this Code, public prosecutors would be appointed by the State Governments for conducting cases in the Sessions Courts out of a penal of names prepared by the District Magistrate in consultation with the District Judge. Similarly, public prosecutors to conduct cases in the High Court on behalf of the State would be appointed by the State Government in consultation with the High Court. It has been clearly mentioned that no police officer shall be appointed to conduct cases in the Courts of Magistrates. Therefore, the police officer who is in charge of investigation would not be participating in the conduct of the cases. So, there is separation of the office of prosecutor from that of the investigator. That is another point.

Most of the criticism which has been levelled against the Government and also against the provisions of this Bill is based on the consideration that the police has always been misusing the powers and, therefore, these provisions should not be there. My humble submission is that the powers conferred on magistrates or on police officers under the various sections of the Criminal Procedure Code would not be a ground for dispensing with the necessity of retaining such provisions in the Code. For example, there is a provision in respect of dacoity in the Indian Penal Code. If a police officer hauls up an innocent man and gets him convicted, it is not the fault of the provision in the Indian Penal Code. Similarly, it is not the fault of section 107 or 145 of the Cr. P.C. if the powers are misused by the police officer. For toning up the Police Administration we have to adopt certain other administrative measures rather than dispensing with such provisions in the Code itself. Moreover, most of the powers which were used by persons who had property and assets, in order to harass their poor tenants, can also now be utilised by the poor persons because it is now the Government of the poor persons and, therefore, the Government has got the aspirations and urges of the exploited classes in mind and, therefore the officers who would be implementing the provisions of clauses 145 and 107 would be using

[Shri B. R. Shukla]

them for the benefit of the poorer sections and I am afraid that if these provisions are taken away from the statute book, it is the poorer sections, it will be the exploited sections that would be hard-hit and they will get justice nowhere because after all it is these poor persons whose houses are burnt, whose cattle are taken away, whose fields are destroyed and their crops are looted and they are not getting evidence to support their case. It would be the Executive Magistrate who would be utilising the provisions of these sections in order to see that this goondaism by vested classes is put an end to.

Then consider clause 110—this is a remarkably radical measure put forward for the first time in the statute book. Under the old code, thieves, receiver of stolen property and forgers are contemplated to be dealt with in Sec 110. We have introduced a measure whereunder persons who habitually commit the offence of corruption or aid or abet in the commission of an offence of corruption, black-marketing, hoarding can also be dealt with. It is not necessary that the Police should give a charge-sheet. Whenever a Judicial Magistrate of First Class receives information that within his jurisdiction there is a person or class of persons who by habit, who by reputation, are indulging in the offences of corruption or are aiding or abetting thereof, they can be dealt with under Sec. 110. No sanction is necessary. If anybody wants to prosecute a public servant under the Prevention of Corruption Act for taking bribery, then sanction of the authority which can remove him has to be taken. But, in order to initiate a proceeding under clause 110 here, no sanction is necessary.

Then I come to the statement under clause 162. In this regard a ruling was given by Chief Justice, Subba Rao in *Tehsildar Singh* vs. *State of U.P.* in which he laid down that omission is not a contradiction. That is, if there is a lamp at one place at the time of commission of a dacoity, and it is mentioned in the statement and if the witness comes into the witness box and says that there were two lamps burning, then he cannot be confronted with the statement regarding omission 'Well, while in the examination under Sec. 161 you have stated only about one source of light, now you are adding another source of light.' Chief Justice Subba Rao said that there is no contradiction and that it is a mere omission. "We, who were practising in District Courts and other mofussil courts were put at a disadvantage by this ruling that mere omission in the statement of a witness was held not to amount to a contradiction and, therefore, a salutary change has been introduced and in order to remove the evil effect of this ruling it has now been provided that omission may amount to contradiction if the same is relevant and significant.

Then I come to revisions. Revisions used to be heard and finally disposed of only by the High Court Judges. A Sessions Judge who has the power to award death sentence, who has the power to award a sentence of life imprisonment, who has got unlimited pecuniary jurisdiction in civil matters, is deprived of the power of finally deciding revision cases and he acts only as a letter-box. Under existing law he has to refer the matter to high court for final decision. One has to fight one battle in lower court and then he has to fight in the high court. The poor man is put to lot of harassment. Happily in this measure it is provided that there would be only one revision. Session judges would dispose of the revision. Under the existing code the Sessions judges show reluctance to refer the matters even when there are obvious mistakes and errors in the judgment of the learned lower courts. The high court lawyers feel somewhat agitated It again comes to a question of vested interests. They think they would be deprived of the advantage of having clients from the mofussil in revision matters. Similarly, all the cases of appeals arising out of the convictions by the criminal courts other than the sessions courts will be decided by the sessions courts themselves. That would also curtail the load of work

on the high court. It is a matter of notoriety that there are huge arrears of cases in all the high courts. There is a regular effort on the part of the members of the Bar that the number of the judges should be increased. That is, in first instance they create arrears and then they demand for additional judges. This is how things proceed in the high court. Here again it is the vested interest which creates hurdles in the way of quick disposal of cases. It is a matter of common knowledge that after the execution of the bail bonds the status of the sureties are verified by referring the matter to *tahsildar;* the *tahsildar* refers it to his own subordinates and then it is referred to the *Lekhpal*. This involves a good deal of money in the shape of bribery. This point is now finally settled. That is to say, the magistrates would no longer refer the matter for verification to revenue officials etc. The magistrate would have to satisfy himself by proper affidavits or by other mode of proof that the status of the surety is sufficient.

As regards special magistrates, there was a good deal of criticism about special magistrates, better known as, honorary magistrates. Sir, this institution was utilised for conferring benefits on the stooges of the Government. Our Committee gave sufficient thought to--that matter. The result has been that the special magistrate would be appointed in consultation with the high courts under the rules framed by the high courts. They would be appointed for one year only at a time and they would exercise power of second class magistrates, they would be persons who had held Government office or are holding Government office and then they should have experience of legal affairs.

In the end I would say that hon. Members who are going to speak should not unnecessarily delay the passage of the Bill which is in the interests of the public. I would only beseech them that they should go through the various clauses of the Bill and satisfy themselves about the soundness and efficacy of the measures which are in the interest of the public and should not claim adjournment of the debate in the next Session.

श्री मूलचन्द डागा (पाली) सभापति महोदय, यह एक बड़ा अच्छा सुझाव आया है, आज भी कोर्ट में बयान मैजिस्ट्रेट बहुत कम लिखते हैं। छोटी कोर्टस में बयान अहलकार लिखते हैं, रीडर लिखते है। मैजिस्ट्रेट साहब अपने चैम्बर मे बैठकर बात करते हैं और उस गरीब को सजा मिल जाती है। फैसला रीडर लिख देता है। मैजिस्ट्रेट दस्तखत कर देता है। इस के अलावा जिस का पुलिस पकड़ कर ले जाती है, उसे हैंडकफ कर के ले जाया जाता है? यह एग्जैजरेशन नहीं है। मैंने असेम्बली मे सवाल पूछा था तो उन्होंने बताया था, 3000 मे लगभग फिगर दी थी कि इतने बयान मैजिस्ट्रेट के हाथ के लिखे हुए नही है। तो आप का यह जो प्रोसीजर है, यह बिल्कुल ठीक है। आप धीरे धीरे बढ़ना चाहते है, बहुत कुछ सुधार किया है। मैजिस्ट्रेट जो हाल ही मे कानून का जो नये हाल है, जानने वाला है। नये नये आपने लेकर ट्रेन्ड किए हैं। अगर बड़ा एक्सपीरियेन्स्ड मैजिस्ट्रेट बैठा हो और ऐक्यूजड का साइकोलाजी और विटनेस के डेमिनर को नोट करे तब तो जजमेंट ठीक होता है। एक तो हैंडकफ का जो प्राविजन है बिना मतलब हैंडकफ लगा कर और उसको घुमा कर पुलिस ले जाती है एक तो यह चीज ठीक नही है। और लाने के बाद उस को किस परेशानी मे बैठाते हैं, यह आप जानते है। इसके बाद जब कोर्ट मे आ जाता है तो कोर्ट मे आप ने इसका प्रोसीजर 144 मे दिया है, उसके आते ही पहले मैजिस्ट्रेट को ऐक्यूजड का बयान लेना चाहिए, एक दिन के बाद नही। मैजिस्ट्रेट उस से खुली बात करे कि तुमने यह किया है। मैजिस्ट्रेट को सारी स्टोरी मालूम नही है। वह हरीडली चाहता है कि जल्दी अपना काम कर के 5 बजे दूसरे एन्गेजमेंट मे चला जावे। उसे कोई मतलब नही है, ऐक्यूजड के बारे मे वह पढ़ा हुआ नही है बिल्कुल। वह गवर्नमेंट के वकील को, पब्लिक प्राजीक्यूटर को सुनता है और वह कहता है कि तुम लिख कर लाओ, आइ विल फेम दि

[श्री मूल चन्द डागा]

चार्ज । सवाल यह है कि वह मजिस्ट्रेट पूरा समझ जाय केस को तो वह ऐक्यूजड से पूछे कि तुम ने यह बात कही, जिन जिन बातो पर वह कसीड कर जाय फ्रोली, उस पर क्रास नही होना चाहिये और विटनेस नही होना चाहिये । अब आप इस प्रोसीजर को ठीक नही समझेंगे । आप कहेंगे कि यह प्रोसीजर ठीक नही है । मैंने तो सुझाव दिया है कि जैसे ही ऐक्यूजड कोर्ट मे आए, उस के दो दिन के बाद, पाच दिन के बाद नही, फौरन उससे यह बात पूछनी चाहिए ।

दूसरी बात यह है कि जब एक दफा ट्रायल शुरू हो जाये तो कटीन्यूअस होना चाहिये । यह नही होना चाहिए कि एक पेशी हुई मई मे, दूसरी जुलाई मे और तीसरी सितम्बर मे । डे टु डे हीअरिंग होनी चाहिए । डे टु डे हीअरिंग होगी और डिफेंस भी तो उसमे एक बडा फायदा होगा कि उन दिनो से अगर कोई ऐसा गवाह है तो आप कहेंगे कि सफिश्येट काज है । लेकिन मैं कहता हू कि सफिश्येट काज होना है या तो इन्वेस्टिगेटिंग आफिसर का या डाक्टर का । वह जानबूझकर करते हैं, क्योकि दो-चार दफा टी० ए०, डी० ए० मिल जाता है । मैजिस्ट्रेट कह देता है कि मैं एडजस्ट कर लूगा कि तुम चार दफा आ सकोगे । इस लिये यह बात बहुत जरुरी है कि बयान फौरन लिये जाय, उस के बाद डे टु डे क्रास विटनेस हो, तब ही मैजिस्ट्रेट को भी याद रहेगा और वकील को भी याद रहेगा और जजमेंट भी जल्दी होगा । लेकिन अक्सर यह होता है कि पहली पेशी आज हुई तो दूसरी पेशी दो महीने बाद—फिर न जज को याद रहता है और न वकील साहब को याद रहता है, बस बयान लिखते चले जाते हैं । हाई कोर्ट का रुल बना हुआ है कि तुम को इतना कोटा पूरा करना है—यह ठीक नही है ।

कानून मे दफा 109 है—मैं इस को समझ नही सका हू । मुझे बतलाइये कि हिन्दुस्तान के अन्दर आप ने 110 के अन्दर कितनो को सजा दी है ? श्री राम निवास जी मिर्धा मुझे बतलावें 1972 मे 110 के तहत किस का चालान हुआ है—एक दृष्टांत तो बतलाइये, जो हैबिचुअल आफेन्डर्स है 110 के अन्दर एक साल मे कितनो को सजा हुई है ।

MR. CHAIRMAN : Now, please continue next. We are now taking up the discussion under Rule 193 by Shri Samar Guha.

16.00 Hrs.

DISCUSSION *RE.* FERTILIZER CORPORATION OF INDIA

SHRI SAMAR GUHA (Contai) : Sir, I am not raising the issue of the working of the Fertilizer Corporation from any political stand-point, nor for any partisan purpose, nor from any opposition angle. But, as a humble student of science, I consider it my academic as well as patriotic duty to uphold the dignity of this Corporation that has been established by a number of dedicated scientists, who have contributed 25 years of their life from younger days for building up the Fertilizer Corporation of India In fulfilling the national objective of self-sufficiency and self-reliance in our economy, the Fertilizer Corporation of India has made a remarkable achievements. All the Opposition Leaders and the leaders of the Independent group have sent a memorandum jointly to the Prime Minister as also the Minister of Petroleum and Chemicals I had the privilege to discuss the matter with the Prime Minister as also with the hon. Minister, who gave me a very patient hearing. I had very cordial discussion with him for over an hour on the issue of the Fertilizer Corporation.

Sir, I do not want to raise it from the partisan point of view for another reason. I know that a large number of Members belonging to the ruling party also hold the same views as I and many other Members do.

Sir, some disparaging remarks were made against the performance of the Fertilizer Corporation of India as also regarding the